

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 97(ND)/2016

IN THE MATTER OF:

Purna Kala Trust

.....Petitioner

v.

M/s. Delhi Press Patra Prakashan Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 27.07.2017

Coram:

R. VARADHARAJAN

HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN

Hon'ble Member (TECHNICAL)


For the Petitioner(s) : Mr. Yashraj Singh Deora, Advocate

**For the Respondent(s) : Mr. Ravjyot Ghuman, Advocate for Respondent
No. 1 to 4
Mr. Vinay Gupta & Mr. Divesh Nath, Advocates
for Respondent No. 5
Mr. Amit Gupta & Mr. Anant A. Pavgi, Advocates
for Respondent No. 10 & 11**

ORDER

Learned counsel for the parties are present. They represent that the parties have arrived at a settlement based on the efforts of mediation by the mediator and in the circumstances, seeks a week's time to file a formal application for withdrawal of the petition alongwith terms of settlement.

Let the matter be posted on 08.08.2017 for reporting settlement.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

27.07.2017

Vineet